

MEGHALAYA LEGISLATIVE ASSEMBLY
WINTER SESSION
(BULLETIN)
THURSDAY, THE 2nd DECEMBER, 2010.

The House met at 11 a.m with the Hon'ble Speaker in the Chair, and transacted business till 3:45 P.M. The day was allotted for transaction of Private Members Business.

1. Questions:

Starred Questions No 66 to No 78 were disposed off, and Questions No.79 to No.83 could not be disposed due to lack of time.

2. Zero Hour Notice:

A Zero Hour Notice under Rule 49 (A) of the Rules of Procedure & Conduct of Business was tabled by Shri Timothy D. Shira, Opposition Chief Whip under the caption "Compensation for acquisition of Land for Railway for East Garo Hills District".

Reply was given by Prof. R.C. Laloo, Minister i/c Revenue & Disaster Management.

3. Laying of Statement:

Dr. Mukul Sangma, Chief Minister made a suo motto statement that a report has been received that there was a fierce encounter early this morning at about 3:00 A.M. at Darugre in East Garo Hills District. In this encounter, the Chief of LAEF (Liberation of Achik Elite Force) Nickson G. Momin, and another cadre was reported to have been killed. 2 pistols and 1 grenade have been recovered. Details are awaited. He said the LAEF is engaged in extorting and threatening of people in different parts of East Garo Hills and West Khasi Hills border areas.

4. Call Attention Notice:

(1) Shri James K. Sangma, MLA, called the attention of the Minister i/c Transport under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "Mawphor Today" dated 25.11.10, under the caption 'MTC Staff rue age condition'. A reply was given by Shri A. T. Mondal, Minister in-charge Transport.

(2) Prof R.C. Laloo, Minister in-charge Revenue & Disaster Management laid a statement relating to a call attention notice by Shri Conrad K. Sangma, MLA under the caption "Land Transfer Act not enforced properly". Shri Conrad K. Sangma, Leader of Opposition requested the Government to set a Select Committee to look into all aspects of Land Transfer Act, and also wants some of the Rules in the Meghalaya Rules of Procedure & Conduct of Business amended so as to enable the Opposition Members to get more time for discussion.

5. Resolutions:

Shri H. S. Lyngdoh, MLA moved "This House do now discuss the problems of the people living in the border areas and resolve that the Government should settle the boundary with Assam permanently as early as possible". Members who participated, besides the mover, were Shri E.C.B. Bamon, MLA, Shri John Manner Marak, MLA, Shri Manas Chaudhuri, MLA and Shri Conrad K. Sangma, Leader of Opposition. The Resolution was withdrawn by the mover after he was satisfied with the reply give by Dr. Mukul Sangma, Chief Minister.

Resolution No.2 was not taken up as it was listed in the name of the same Member in the same day.

6. Motions:

Motion No.4 discussed on 30.11.10, which reads as follows: “This House do now discuss the deteriorating condition of P.W.D roads in the State of Meghalaya”. Members who participated were Dr. Adviser Pariong, MLA, Shri E.C.B. Bamon, MLA, Shri John Manner Marak, MLA and Shri H. S Lyngdoh, MLA. Shri H.D.R. Lyngdoh, Minister i/c P.W.D. (R) replied to the Motion.

7. ADJOURNMENT:

Since there was no more Business to be transacted, the House was adjournment till 11 a.m. on Friday, the 3rd December, 2010.

**H. Myllemngap
Secretary,
Meghalaya Legislative Assembly.**

Memo. NO.SP.10/MLA/WS/10/5., Dated Shillong, the 2nd December, 2010.

Copy to :

1. All Members, Meghalaya Legislative Assembly.
2. Library, Meghalaya Legislative Assembly.
3. Legislation Branch, Meghalaya Legislative Assembly.

**Andrew Simons
Addl. Secretary,
Meghalaya Legislative Assembly.**